



School of Law CHRIST (Deemed To Be University)
Bangalore

Legal Aid and Awareness Committee
Presents

NATIONAL LEGAL SERVICES CONCLAVE EDITION: 1

4TH AND 5TH APRIL 2024



in association with



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಾನೂನು ಸೇವೆಗಳ ಪ್ರಾಧಿಕಾರ
Karnataka State Legal Services Authority



VIDHI Centre for
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ABOUT CHRIST (DEEMED TO BE UNIVERSITY)



CHRIST (Deemed to be University) was born out of the educational vision of St Kuriakose Elias Chavara, an educationalist and social reformer of the nineteenth century in South India. He founded the first Catholic indigenous congregation, Carmelites of Mary Immaculate (CMI), in 1831 which administers CHRIST (Deemed to be University). "CHRIST (Deemed to be University) was established as 'Christ College' in 1969. It undertook path-breaking initiatives in Indian higher education with the introduction of innovative and modern curricula, insistence on academic discipline, imparting of Holistic Education and adoption of global higher education practices with the support of creative and dedicated staff."

The University Grants Commission (UGC) of India conferred Autonomy to Christ College in 2004 and identified it as an Institution with Potential for Excellence in 2006. In 2008 under Section 3 of the UGC Act, 1956, the Ministry of Human Resource Development of the Government of India, declared the institution a Deemed to be University, in the name and style of Christ University. One of the first institutions in India to be accredited in 1998 by the National Assessment and Accreditation Council (NAAC), Government of India, and subsequently in 2004, 2016, 2022 CHRIST (Deemed to be University) is currently accredited with 'A+' Grade. The University is ranked among top 100 universities in India at 67 in the NIRF India Ranking 2023 of Ministry of Education, Government of India.

The multi-disciplinary University which focuses on teaching, research and service offers Bachelor, Master and Doctoral programmes in humanities, social sciences, sciences, commerce, management, engineering, architecture, education, and law to about 30000 students. The University offers its programmes at four campus locations in Bangalore in Karnataka, at Lavasa in Pune in Maharashtra, and Ghaziabad in Delhi NCR.

The campus is a living example of harmonious multiculturalism with students from all the states and union territories and around 60 different countries. CHRIST (Deemed to be University) publishes six peer-reviewed research journals and has published more than 300 books in Kannada and English. A promoter of sports, music and literary activities, it is a nurturing ground for creative excellence.

ABOUT SCHOOL OF LAW CHRIST (DEEMED TO BE UNIVERSITY)



School of Law, Christ University (SLCU), Bangalore, is a part of Christ University, Bangalore, which was founded by Carmelites of Mary Immaculate (CMI). CMI, the first indigenous Catholic religious' congregation of India with a membership of 2000, renders its service to humanity in educational, social, healthcare and other activities. The parent university, a premier educational institution, is an academic fraternity of individuals dedicated to the motto of excellence and service and already has a proven history of success in the field of education.

Though it is a minority institution, Christ University maintains a secular outlook towards education. Students of all castes, religions, creeds and languages are encouraged to be a part of this temple of learning. Christ University, formerly Christ College, has the rare distinction of being the first institution in Karnataka to be accredited by the National Assessment and Accreditation Council (NAAC), UGC and reaccredited with an A+ in 2005 for quality education. In four decades, the Institution has become the most preferred educational institution in the city of Bangalore.

Located in a beautiful expansive campus of Christ University, Bangalore, SLCU is an institute imparting world class legal education not only to students from various parts of the country, but also to students from the Middle East and Mauritius. The Courses are approved by the Bar Council of India. SLCU boasts of unmatched infrastructure consisting of well- equipped audio-visual classrooms, resourceful libraries with the latest legal publications and journals, information center with all-time Internet connectivity, conference hall, mini- auditorium and above all, a conducive environment to study and explore numerous possibilities in life.

ABOUT KARNATAKA STATE LEGAL SERVICES AUTHORITY



The Karnataka State Legal Services Authority is aimed to provide free and competent Legal Services to the weaker sections of the society to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities and to organize Lok Adalats to secure that the operation of the legal system promotes justice on a basis equal opportunity.

To promote an inclusive legal system in order to ensure fair and meaningful justice to the marginalized and disadvantaged sector.

ABOUT LEGAL AID AND AWARENESS COMMITTEE



The Legal Aid and Awareness Committee, School of Law, CHRIST (Deemed to be University), is among the 28 committees in the School of Law, which caters to the all-round development of its students. The Legal Aid and Awareness Committee on behalf of CHRIST (Deemed to be University) entered into a Memorandum of Understanding (MoU) on 25th July 2015 for a period of 10 years, with the Karnataka State Legal Services Authority (KSLSA) to act in furtherance of the University's social objectives. The Committee conducts Legal aid camps, Village Adalats, and Teaching Programmes at Government schools.

A Legal Services Clinic was set up in 2021 at Yalachamanahalli Village, Hosakote Taluk, Bengaluru Rural District, Karnataka. The Legal Aid and Awareness Committee, on the 9th of October, 2021, established a Legal Services Clinic at School of Law, CHRIST (Deemed to be University), in association with the KSLSA.

ABOUT NYAAYA



V I D H I Centre for
Legal Policy

Nyaaya is a pioneering initiative of the Vidhi Centre for Legal Policy, conceived of by Rohini Nilekani and supported by Rohini Nilekani Philanthropies and Mekin Maheshwari. Nyaaya provides comprehensive information on various legal topics, covering most aspects of the law that people interact with in their daily lives. It provides the audience with concise, reliable information on relevant legal topics in simple language and answers legal questions so people can make an informed decision on how to act.

ABOUT NLSC :1

The 1st School of Law, CHRIST, National Legal Services Conclave, 2024 (hereinafter referred to as the “Competition”) is scheduled on 4th and 5th of April 2024. The competition will be conducted in offline mode by the Legal Aid and Awareness Committee, School of Law, CHRIST (Deemed to be University). The Conclave includes four components: RTI Report, Writ Drafting, Annual Report, Presentation and a workshop on Creating Legal Awareness Among the Underserved conducted by the Vidhi Centre for Legal Policy

PARTICIPATION

All law colleges/ institutions/ universities across the country recognized by the Bar Council of India are eligible to take part in the Competition. All participants must be Members of Legal Aid and Awareness Committee (hereinafter referred to as the 'LAC') or Legal Services Committee (hereinafter referred to as the 'LSC') of any recognised law college of India. Such members must be students of LL.B. / B.L. and may be either from three years or five years course. Each participating LSC/LAC is allowed to be represented by two of its members along with the Faculty Convenor for the presentation of reports during the competition.

GENERAL GUIDELINES

a. Official Language

The official language of the competition shall be English. All the Reports (excluding the legal manual/ dictionary), RTI's, Writ drafts and presentations must be in the English language.

b. Dress Code

The Dress Code for all participants throughout the competition shall be:

Men: White Shirt, Black Blazer, Black Trousers, Black Shoe and Black tie

Women: White Shirt/kurta, Black Blazer, Black Trouser and black Shoe

GENERAL GUIDELINES

c. Discretion To Be Exercised By The Organising Committee (OC)

The OC shall have the exclusive authority to interpret these rules in the interests of fairness and equality. The OC shall decide any circumstance not covered by these rules. Decisions made by the OC in this regard will be made in the interests of fairness and equality. All such decisions of the OC shall be final and binding. The decision of the Faculty Convenors, shall be final and binding for matters not mentioned in the Policy.

d. Clarifications

For any clarifications, regarding the components and the conduct of the conclave, teams are requested to mail their queries and concerns to the Legal Aid and Awareness Committee at:
legalaids@law.christuniversity.in

e. Miscellaneous

By registering for the Conclave, the participating LAC/LSC will be consenting to take part in all four components of the conclave.

COMPONENT 1: RTI REPORT

About The Component:

The LAC/LSC must choose a specific socio-legal issue in their vicinity and file an RTI in English with the concerned public authority regarding the issue. The Central Rules and guidelines applicable for filing an RTI must be adhered to. The Participants must submit a report of the course of action taken with respect to the RTI by attaching the filed RTI as an annexure to the report. A clear and concise writing style that is easy to understand is appreciated.

a. The Format of the RTI Report

1. Cover Page

This page should consist of the following essentials:

- Name of the Competition
- Component Name – RTI Report
- Name of the participating LAC/LSC

2. Body:

- Brief description of the issue on which the RTI is being filed
- Rationale behind the issue chosen
- The legal element embedded in the social issue chosen must be enumerated
- Relevant Legislations
- The merits on which the RTI is being filed should be mentioned
- Plan of action for implementation with respect to the issue concerned

COMPONENT 1: RTI REPORT

3. Annexure of the RTI Filed

Acknowledgement of the RTI filed by the institution along with the reply, if received within the submission time.

b. Submission Guidelines

- The RTI Report shall have a maximum length of 10 Pages.
- The RTI Report should be submitted as a PDF(.pdf format).
- The font used in all parts of the judgment must be in Times New Roman.
- The font size of the text must be 12 with 1.5 line spacing and Justified.
- The citation methodology to be followed for the footnotes as in Bluebook (20th Ed.).
- The page number must be mentioned at the bottom centre of each page.

COMPONENT 1: RTI REPORT

Evaluation Criteria

Sl.No.	Criteria	Marks
1.	Rationale behind the issue chosen	25
2.	Adherence to RTI filing Rules & Citing of Relevant Laws	20
3.	Plan of action and road map for implementation	20
4.	Format, Presentation, Style, Clarity, Appearance, and Overall Impression	15
5.	Acknowledgement of the RTI filed	20
Total		100

The penalties shall be enforced as hereunder:

Sl.No	Criteria	Penalty
1	Exceeding Page Limit	1 mark for every page
2	Plagiarism	1 mark for every 10% exceeding admissible 20%
3	Delay in submission per day	2 marks per day

COMPONENT 2: WRIT DRAFTING

a. The Format of the Writ Petition:

1. The Cover Page:

This page should consist of the following essentials:

- Name of the Institution
- Name of the Competition
- Name of the Court (Court having the competent jurisdiction)
- Case Number
- Name of the Parties: (e.g., ABC v. Union of India).
- Advocates appearing on behalf of the Parties
- *Use of any hypothetical name is permitted.
- Date of filing of petition

2. The Body:

- Precise Facts of the Case
- Jurisdiction, Issues to be determined
- Merits of the case being filed
- Relevant Legislations
- Disclosure or attesting of the facts, evidence, and other relevant materials related to the case that is being filed.
- Affidavit in case of WPs'
- Prayer or relief that is being sought before the court of law where the petition is filed.

COMPONENT 2: WRIT DRAFTING

3. Submission Guidelines:

- The Writ Draft shall be in English only.
- The Writ Petition should be a maximum of 14 Pages.
- The Writ Petition should be submitted in a PDF format (.pdf)
- The font used must be in Times New Roman.
- The Font size for the main text must be 12 with 1.5 line spacing and justified.
- The page number must be mentioned at the bottom center of each page.

b. Clarifications:

All requests for clarifications regarding the proposition must be sent via mail: legalaid@law.christuniversity.in

COMPONENT 2: WRIT DRAFTING

c. Evaluation Criteria:

- Every Writ Draft will be marked out of a maximum of one hundred (100) marks by each judge based on the criteria mentioned in the Rules.
- The marks distribution for the Writ Drafting shall be as follows:

Sl. No	Evaluation Criteria	Marks
1	Adherence to Rules & Enumeration of Facts and Identification of Issues	20
2	Statement of Contentions of both parties	15
3	Citing of Relevant Laws viz. case-law, statutes, and opinions of jurists	20
4	Format, Presentation, Style, Clarity, Appearance, and Overall Impression	20
5	Critical analysis, Analytical Reasoning, and Conclusion	25
	Total	100

COMPONENT 2: WRIT DRAFTING

The penalties shall be enforced as hereunder:

Incorrect line formatting & line spacing in the manuscript or footnotes	0.5 marks per instance; up to 2 marks.
Exceeding page limit	1 mark for every page
Plagiarism	1 mark for every 10% exceeding admissible 20%
Delay in submission per day	5 marks per day

COMPONENT 3: ANNUAL REPORT

About the component:

The Participating LSC/LAC is required to send a detailed Report of all the activities undertaken by the committee in the academic year 2023-24 (i.e. March 2023- March 2024)

a.Format of the Annual Report:

1.Cover page

- Name of the Institution
- Name of the Competition
- Name of the Component

2. The Body

- Table of Contents
- Brief Introduction about the LSC/LAC
- List of Initiative/activities undertaken (inclusive of any camps, teaching program, national/international conferences, street play, lok adalat proceedings, legal dictionary/ manual etc.)
- Work done as a part of each activity/ initiative shall be attached as a picture adjacent to its description.
- Legal Dictionary/ Manual published should be attested as annexure to the report

COMPONENT 3: ANNUAL REPORT

3. Participants are required to adhere to following formatting rules for the submission of the report:

- Font style: Times New Roman
- Font size: 12
- Line Spacing: 1.5
- Margins: Normal Margin
- Paper Size: A 4
- The page number must be mentioned at the bottom center of each page.
- Annexures (for pictures, proof of initiatives etc.)

The Last day for the submission of the report along with the requisite annexure is 20th March 2024

b. Evaluation Criteria:

The Report shall be marked by an external panel whose scoring shall be independent of other criteria. The judgment criteria for the report are as follows:

COMPONENT 3: ANNUAL REPORT

- Sustainability in terms of the effective usage of resources to create social impact
- Innovation in the activities undertaken
- Publication of a legal Manual. Dictionary in any vernacular language

Sl.No	Evaluation Criteria	Points
1	Publication of Legal Manual / Dictionary in any vernacular language	10
2	Formatting of the report according of the guidelines provided	10
3	Annexures, including the relevant proofs for activities conducted by the LSC/LAC	10
4	Clarity of presentation of activity in the report	10
5	Innovation, outreach and sustainability in the activities to create a social impact	10
	TOTAL	50

COMPONENT 4: PRESENTATION

a. Presentation Format:

The student representatives of the LSC/LAC are required to deliver a concise PowerPoint presentation summarizing their activity report. The PPT guidelines for the presentation are as follows:

- The presentation by a team can extend up to 12 minutes. This shall be followed by a mandatory question and answer round for up to 3 minutes.
- The presentation shall mandatorily contain a short video showcasing the committee's activities which shall not exceed 2-3 minutes. The video presentations shall be incorporated within the time provided for the presentation, i.e. 12 minutes.

COMPONENT 4: PRESENTATION

b. Evaluation Criteria:

Sl.No	Evaluation Criteria	Points
1	Clarity in presentation of content	10
2	Video Presentation	10
3	Ability to answer the panels questions	10
4	Time Management	10
5	Impact of outreach activities conducted	10
	TOTAL	50

AWARDS

Certificate of Participation will be given to all the participants. Following awards will be distributed during the valedictory ceremony:

- Winners – Rs. 20,000
- Runners Up - Rs. 10,000
- Best Writ Petition Drafted – Rs. 5,000

Special prizes in the form of Internships shall be disclosed at the Valedictory Ceremony

Winner:

The team obtaining the highest score after taking the cumulative score of all the components shall be adjudged as the winners of National Legal Services Conclave: Edition - 1

Runners Up:

The team obtaining the second highest score after taking the cumulative score of all the components shall be adjudged as the runners-up of National Legal Services Conclave

Best Writ Petition Award:

The Best Writ Petition Award shall be given to the highest scoring team among all the participating teams this specific component (Writ Petition Drafting).

Note: Teams may request for their respective scoresheets after the conclusion of the competition.

WORKSHOP: CREATING LEGAL AWARENESS AMONG THE UNDERSERVED

As budding legal practitioners, the responsibility to explain the facts of the law and provide guidance regarding effective navigation of the justice system lies on our shoulders. While our respective areas of practice will keep our hands and heads full in our professional lives, it is incumbent that we dedicate some time to facilitating a better understanding of one's legal rights and processes involved for vulnerable communities in order to reduce exploitation. Making the underserved section of our society legally aware is a core value of the spirit of lawyering and this session is aimed at sharing some of the knowledge and insights about the process of building legal awareness that our team has gathered over the years with you.

This engaging workshop will include discussions on existing practices of legal awareness praxes across different participating institutions, culling out best practices, sharing anecdotal as well as strategic inputs from Nyaaya's experience and cumulatively designing processes for more impactful legal awareness activities with a pledge to commit to help those in need in whenever opportunities arise.

Issues to be covered by the Session:

Sensitisation on issues around gender, caste, class, accessibility including appropriate terms of addressal, ways of communication and types of examples to be used to maximise impact and relatability.

Ideas on types of activities and engagements to be used in sessions.

Tips on recording impact and follow ups.

Note: This is a non-competitive session. A detailed information regarding the workshop will be communicated to the participating teams upon registration.

TENTATIVE SCHEDULE OF THE EVENT

Date	Name of the Event	Timing
Day 1	1. Breakfast	8:30 AM to 9:30 AM
	2. Registration of Teams	9:30 AM to 10:00 AM
	3. Inauguration	10:00 AM to 11:30 AM
	4. Lunch	12:00 PM to 1:00 PM
	5. Presentations: Session 1	1:15 PM to 4:30 PM
	6. High Tea	4:30 PM to 5:00 PM
	7. Presentations: Session 2	5:15 PM – 7:30 PM
Day 2	1. Breakfast	8:00 AM to 9:00 AM
	2. Workshop	9:15 AM – 11:00 AM
	3. Valedictory	11:30 AM – 1:00 PM
	4. Lunch	1:00 PM onwards

LIST OF IMPORTANT DATES

**MARCH
05**

Release of Problem for the Writ Drafting Component

**MARCH
02**

Last date of Registration

**MARCH
10**

Last date for the Submission of Clarifications

**MARCH
12**

Release of Clarifications

**MARCH
20**

Last date for submission of RTI Report, Writ Draft and Annual Report

**APRIL
4, 5**

Dates of the event

REGISTRATION

- **Any College/University/Institution in India with an LSC/LAC which is functional is eligible to participate.**
- **Each participating LSC/LAC is allowed to send 2 Presenting Members as representatives along with the Faculty Convenor for the presentation of reports.**
- **The last date for registration is 2 March, 2024. (The details for registration fees are given below)**
- **Interested participants may register by filling the following google form [LINK](#).**
- **Registration Fee for the Competition- Rs. 3500 +18% GST = Rs.4130 /-**
- **Accommodation fees, if opted for: Rs. 750 + 18% GST = Rs.885/-(per person per day).**
- **Information with respect to the payment of registration and accomodation will be sent in the mail along with the respective links.**

ORGANIZING AND ADVISORY COMMITTEE

Dr. Fr. Thomas T.V.

Director

Dr. Jayadevan S Nair

Dean

Dr. Sapna S

Associate Dean & Head of the
Department

Faculty Co-ordinators

Dr. Jayanti Bai H L, Mr. Ashok J Rodrigues, Dr. Valarmathi R

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